

जी जस्त बर्न : समाचार-पत्रों में कुछ दिनों पहले यह समाचार छपा था कि बिद्रोही नागाओं के नेता फिजी साहब का देहान्त हो गया है। यह बात कहां तक सच है? क्या वह जिन्दा है या स्वर्ग पहुँच गये हैं?

जी जवाहरलाल नेहरू : पक्की तीर से मालूम नहीं है, खबर तो यह आई थी।

Portugal's Case in Hague Court

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*1622. { Shri D. C. Sharma:
Shri Naushir Bharucha:

Will the Prime Minister be pleased to state the progress made so far in the conduct of the case filed by Portugal against India in the Hague Court?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): On 26 November, 1957 the International Court held by a majority vote that four of the six preliminary objections made by India to the Court's jurisdiction were not valid and joined the other two to the merits of the case. Following this decision, the Government of India submitted on March 25, 1958, their counter-memorial refuting the Portuguese plea.

July 25, 1958 has been fixed by the Court for the reply of Portugal, and September 25, 1958, for Rejoinder by the Government of India. No dates have yet been fixed for the final judgment.

Shri D. C. Sharma: May I know the names of the countries which voted against the judgment, that is to say, those who gave the minority judgment?

Shri Sadath Ali Khan: The court announced the decision on the first objection by 14 to 3, second objection by 14 to 3, third objection by 16 to 1, fourth objection by 15 to 2, fifth objection, which relates to the merits of the case, by 13 to 4 and the sixth objection, which also relates to the merits

of the case, by 15 to 2. Four judges appended dissenting opinions to the judgment.

Shri D. C. Sharma: May I know to which of the countries the judges who gave the dissenting judgment belong?

Mr. Speaker: There is a list. The dissenting judgments have been over a number of items—2, 3, 4 or 5. I do not want the time of the House to be taken up by going into details.

Shri Achar: May I know whether all the preliminary objections on jurisdiction have been over-ruled or some of them still remain?

Shri Jawaharlal Nehru: As stated in the answer, two of them have not yet been decided. They have been joined with the main issue. Presumably, they will be decided at the time when the main issue is taken up.

Shri T. K. Chaudhuri: In view of the fact that the hearing now will be on the merits of the case, may I know to what extent we are committed to accept and implement the findings of the Court if the Court holds that India is legally bound to give a right of way to Portuguese forces to Dadra and Nagar Haveli across the Indian territory?

Shri Jawaharlal Nehru: That is a question I am totally unable to answer, apart from the law. I do not think there can be any such law—but I am not speaking of the law here—but I cannot conceive that any country can be told to invite foreign forces on its soil.

Installation of Statues

*1624. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state the progress made by the Committee appointed to advise Government on the installation of statues at suitable places in Delhi?